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## LAW DEPARTMENT

### NOTIFICATION

The 12th October, 2022

**S.R.O. No. 630/2022** — In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Sub ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service ) Rules, 2008, namely:-

**1. Short title and commencement** — (1) These Rules may be called the Odisha District and Sub ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

**2.** In the Odisha District and Sub ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, in rule 6, in sub-rule (4), after the proviso to clause-(c), the following provisos shall be inserted, namely :-

"Provided further that for the advertisements made during the calendar years 2022 and 2023, the said upper age limit shall be thirty eight years :

Provided also that upper age limit as so fixed in the second proviso shall be applicable to those cases where the last date of application for recruitment to any post as per the advertisement issued is still not over as on the date of commencement of the Odisha District and Sub ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Amendment Rules, 2022. "

[No.11311-VJ-49/2022/L.]

By Order of the Governor

SATYAPIRA MISHRA

Principal Secretary to Government (I/c)